

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
COURT - IV**

**ITEM No. 103  
(IB)-2295(ND)2019**

**IN THE MATTER OF:**

M/s Aggarwal Finance Company and Another	...	Applicant
Vs. J.M Housing Ltd.	...	Respondent

**Order under Section 7 of IBC**

**Order delivered on 16.08.2021**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Mayank Goel, Adv.  
For the Respondent : Mr. Kamal Kapoor, Adv.

**ORDER**

Mr. Mayank Goel, Learned Counsel for the Applicant states that the parties have amicably settled the matter and Applicant No. 1 M/s Aggarwal Finance Company & Applicant No. 2 Mr. Rajesh Kumar Gupta have received the entire amount as per the settlement. He further states that he has been instructed to request to allow them to withdraw the application. Accordingly, request is granted. Application is allowed to be withdrawn, thereby **IB-2295/ND/2019** stands **withdrawn and disposed of**.

**Sd/-  
SUMITA PURKAYASTHA  
MEMBER (TECHNICAL)**

**Sd/-  
DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**